

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 322

IA-1543/2019, IA-6087/2022, IA-4698/2022

IN

IB-431(ND)/2019

IN THE MATTER OF:

M/s. Shree Balaji Refractories Co.

.... Petitioner/Applicant

Vs.

M/s. RGTL Industries Ltd.

.... Respondent

Order u/S. 9 of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 21.03.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE & VC)

PRESENT:

For the Tax : Mr. Vidhan Vyas, Mr. Videh Vaish, Mr. Lalit Mohan,
Department Ms. Aakansha, Mr. Abhay Gupta, Advs.
For the Liquidator : Mr. Lalit Mohan, Ms. Videh Vaish, Ms. Abhay
Gupta, Ms. Aaskansha, Advs.

ORDER

Due to paucity of time, the matter is adjourned as directed
by Hon'ble Members.

List the matter on **19.04.2024.**

-Sd-

(COURT OFFICER)

Ajay